NOTIFICATION

New Delhi, the 20th July, 2015

S.O. 1985(E).— Whereas by notification of the Government of India, in the Ministry of Finance (Department of Revenue) number S.O. 614(E) dated 18th March, 2010, issued under sub-section (1) read with clause (b) of the Explanation to section 35AC of the Income-tax Act, 1961 (43 of 1961), the Central Government had notified at serial number 1, "Medical Camps" by "Empathy Foundation, 405, Krushal Commercial Complex, Above Shopper's Stop, G.M.Road, Chembur (West), Mumbai – 400 089, Maharashtra", as an eligible project or scheme for a period of three years beginning with financial year 2009-10 and which was extended further vide notification number S.O. 484(E) dated the 16th March, 2012 for a period of three years beginning with financial year 2012-13;

And whereas the said project or scheme is likely to extend beyond six years;

And whereas the project cost is likely to enhance from Rs. 2.97 crores to Rs.7.60 crores;

And whereas the National Committee for Promotion of Social and Economic Welfare, being satisfied that the said project or scheme is being executed properly, made a further recommendation under sub-rule (5) of rule 11M of the Income-tax Rules, 1962 for extending the said project or scheme for a further period of three years;

Now, therefore, the Central Government, in exercise of the powers conferred by sub- section (1) read with clause (b) of the Explanation to section 35AC of the Income-tax Act, 1961 (43 of 1961), -(a) hereby notifies the scheme or project "Medical Camps" which is being carried out by "Empathy Foundation, 405, Krushal Commercial Complex, Above Shopper's Stop, G.M.Road, Chembur (West), Mumbai – 400 089, Maharashtra", as an eligible project or scheme for a further period of three years commencing with the financial year 2015-16 i.e. 2015-16, 2016-17 and 2017-18 and;

(b) further amends the said notification number S.O. 614(E) dated 18th March, 2010, to the following effect, namely:-

In the said notification, in the Table against serial number 1, in column (4), relating to maximum to be allowed as deduction under section 35AC of Income Tax Act, 1961, for the letters, figures and word "Rs. 2.97 crore" the letters, figures and word "Rs. 7.60 crores" shall be substituted.

[No. 198 /2015/ F. No.-V.27015/2/2015-SO (NAT.COM)]

MAKKHAN LAL MEENA, Dy. Secy. (National Committee)